

ITEM NO.50

REGISTRAR COURT. 2

SECTION XI

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

BEFORE THE REGISTRAR SH. VIVEK SAXENA

IA 84750/2023,86166/2023, in Petition(s) for Special Leave to Appeal (C) No(s). 8551-8555/2023

ARVIND KUMAR YADAV & ORS.

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ORS.

Respondent(s)

IA No. 86166/2023 - APPLICATION FOR PERMISSION
IA No. 84750/2023 - EXEMPTION FROM FILING O.T.)

WITH

SLP(C) No. 9362/2023 (XI)

Date : 11-08-2023 These matters were called on for hearing today.

For Petitioner(s)

Ms. Kaveeta Wadia, AOR
Mr. Shashank Tripathi, Adv.

For Respondent(s)

Ms. Divya Roy, AOR
Mr. Sanjay Mishra, Adv.

Mr. Abhinav Agrawal, AOR
Mr. Kartik Sharma, Adv.

UPON hearing the counsel the Court made the following
O R D E R

SLP(C) No. 8551-8555/2023

Despite service of notice on respondent Nos. 1, 3 and 4, there is no appearance on their behalf.

Four weeks time, is granted to respondent No. 2, to file counter affidavit.

Ld. Counsel for Respondent No.2 submits that she is appearing for Respondent No.3 also. Ld. Counsel seeks and is granted four weeks time to file vakalatnama and counter affidavit.

After expiry of the said period, the matter be processed for listing before the Hon'ble Court, as per rules.

SLP(C) No. 9362/2023

Proposed Respondent No.7 has already filed the counter affidavit.

Despite service of notice on respondent Nos. 1 to 5, there is no appearance on their behalf.

Four weeks time, is granted to respondent No. 2, to file counter affidavit.

I.A. is pending against proposed Respondent Nos. 6 to 9.

After expiry of the said period, the matter be processed for listing before the Hon'ble Court, as per rules.

VIVEK SAXENA
Registrar

MG